

(38)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.691 of 1993

DATE OF JUDGMENT: 2nd July, 1993.

BETWEEN:

S/Shri
1. Pothukuchi Seetharamaiah
2. Rapaka Ramulu
3. Juvvalapalli Venkataratnam
4. Kocherlakota Ravi Sundar
5. Mallidi Nagasekhara Reddy
6. Mankina Venkata Rama Rao
7. Singudasu Soma Raju
8. Ambati Appa Rao
9. Mangina Sivaratnam
10. Tammireddy Bala Brahmam
11. Koppula Kanaka Rao
12. Vanapalli Veera Venkata Naga Satyanarayana Murthy
13. Cherukuri Laxminarayana
14. Vattipalli Narasimha Parvatamma
15. Badde Ganga Jayalaxmi
16. Yarramsetty Venkata Girija
17. Madhayanapu Suryaprakasa Rao
18. Kanuri Subba Rao
19. Mamuduri Churchill
20. Khandabhattu Janaiki Rama Raju
21. Kantamani Venkata Rao
22. Nune Durgaiah Dora
23. Nune Pandanna Dora
24. Kesagani Satyanarayana
25. Desabattula Venkanna
26. Marapatla Marayya
27. Satyala Israel
28. Deram Venkata Seetha Ramanjaneyulu
29. Mothukuri Ramakrishna
30. Kodi Subba Rao

contd....

31. Battu Narayana
32. Vuppada Subba Rao
33. Saleti Satti Babu
34. Kamathavarapu Satyanarayana.
35. Pilla Chandravathi
36. Kavuri Surya Rao
37. Unguturi Pedavenkata Rao
38. Pamula Babu Rao
39. Kallari Veerabhadra Subrahmanya Suryanarayana Murthy
40. Pilli Ananda Raju
41. Vinta China Subba Rao .. Applicants

AND

1. The Government of India,
represented by its Secretary,
Ministry of Finance,
Department of Economic Affairs,
New Delhi.
2. The Director General,
Dept. of Posts,
New Delhi-1.
3. The Postmaster General,
A.P.Circle,
Hyderabad.
4. The Postmaster General,
Vijayawada Region,
Vijayawada-3.
5. The Superintendent of Post Offices,
Thadepalligudem,
West Godavari District. .. Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANTS: Mr. P.Jawahar Raju, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr. CGSC

CORAM:

Hon'ble Shri T.Chandrasekhara Reddy, Member (Jud1.)

20

.. 3 ..

JUDGMENT OF THE SINGLE MEMBER BENCH DELIVERED BY THE HON'BLE
SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

This is an application filed under Section 19 of the Administrative Tribunals Act, 1985 to direct the respondents to pay the House Rent Allowance to the staff of Postal Department (applicants herein) who are working in Kovvur Town at the rates permissible at Rajahmundry.

2. The applicants herein are 41 in number. They are all postal employees working at Kovvur in West Godavari District. River Godavari divides East Godavari and West Godavari Districts. It is the road-cum-railway bridge that connects ^{district} Rajahmundry which is in East Godavari and Kovvur which is in West Godavari District. The State Government employees working at Kovvur are paid House Rent Allowance at the same rates the State Government employees at Rajahmundry ~~were~~ paid. ^{but} The Central Govt. employees at Rajahmundry are paid HRA at the same rate as the State Government employees working at Rajahmundry are paid. It is the grievance of the applicants that they are entitled to be paid HRA at the same rate the Central Government employees are being paid at Rajahmundry or in the alternative at the same rate which the State Government employees are being paid at Kovvur.

3. The applicants have put in a representation on 25.2.1992 to the competent authority for redressal of their grievance. The said representation is followed by another representation dated 7.10.1992. As no final orders are passed on the said representation, the applicants ^{had} approached this Tribunal for the relief as indicated above.

T. C. N. Reddy

contd....

(A)

.. 4 ..

4. Heard Mr. P.Jawahar Raju, learned counsel for the applicants and Mr. N.R.Devaraj, learned Senior Standing Counsel for the respondents.

5. During the course of hearing of this OA, it was brought to our notice that along with the representation dated 7.10.1982, dependency certificate that had been issued by the District Collector, West Godavari District had been appended to the said representation. The competent authority should have passed appropriate orders on the representation/representations of the applicants taking into consideration the dependency certificate after being satisfied about its genuineness. As no final orders have been passed on the representation/representations of the applicants, we are of the opinion to subserve the ends of justice that it is fit and proper to dispose of this OA by giving appropriate directions. Hence, we direct the respondents to pass final orders on the representation of the applicants dated 7.10.1992 taking into consideration the dependency certificate dated 11.2.1991 said to have been issued by the District Collector, West Godavari District after being satisfied about the genuineness of the same. Passing of the final orders on the representation of the applicants dated 7.10.1992 shall be made within a period of six weeks from the date of communication of this order. To avoid delay in the disposal of the representation of the applicants by passing final orders, ~~append~~ this order, ~~to~~ keep a copy of the representation of the applicants dated 7.10.1992 ~~with~~ ~~except~~ to the authority and also a copy of the dependency certificate said to have been issued by

contd....

(A)

AP2

.. 5 ..

the District Collector, West Godavary District. The OA is allowed on the above terms. Parties shall bear their own costs.

(Dictated in the open Court).

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 2nd July, 1993.

Deputy Registrar (D)

vsn

Copy to:-

1. Secretary, Ministry of Finance, Department of Economic Affairs, Government of India, New Delhi. *Dak Bhawan*
2. The Director General, Department of Posts, New Delhi-1.
3. The Postmaster General, Vijayawada Region, Vijayawada-3.
4. The Post Master General, A.P. Circle, Hyderabad.
5. The Superintendent of Post Offices, Thadepalligudem, West Godavari District.
6. One copy to Sri. P. Jawahar Raju, advocate, 2-1-396, Opp. Fever Hospital Bus stop, Behind Ashok Electricals shop, New Nallakunta, Hyd-44.
7. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
8. One spare copy.
9. one copy to Library.

Rsm/-

stamped
page 8
J.S.

IN
C
TYPED BY

04691

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN
AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)
AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 5/7/ - 1993

ORDER/JUDGMENT:

M.L. / R.A. / C.A. No.

in
O.A. No. 691/93

T.A. No.

(w.p. _____)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed

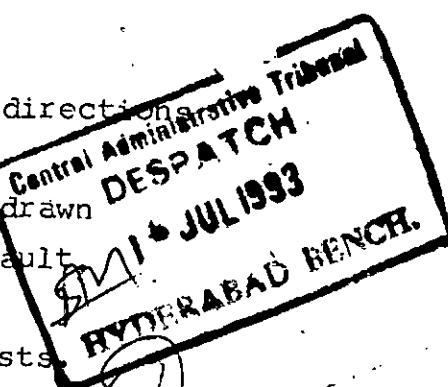
Dismissed as withdrawn

Dismissed for default

Rejected/ Ordered

No order as to costs.

Date of judgment
to be certified



pvm

8/7/93